

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Chaya Health Care Private Limited]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CHAYA HEALTH CARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-04-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore (Karnataka)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA2005PTC036028
5.	Address of the registered office and principal office (if any) of corporate debtor	No.6c335 6TH A Cross4th A Main O.m.b.r. Layout (bhuvanagiri) Bangalore KA 000000 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 09 th August, 2019 Date of Receipt of order through mail: 09 th September, 2019
7.	Estimated date of closure of insolvency resolution process	04/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Hiral Miten Shah Registration Number: IBBI/IPA-001/IP-P00700/2017-2018/11255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1204, Maker Chamber 5, Nariman Point, Mumbai City, Maharashtra, 400021 Email: 18hiral@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1204, Maker Chamber 5, Nariman Point, Mumbai City, Maharashtra, 400021 Email: ip.chaya@gmail.com
11.	Last date for submission of claims	22 nd September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	The relevant forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Chaya Health Care Private Limited on **09th August, 2019.**

The creditors of M/s. Chaya Health Care Private Limited, are hereby called upon to submit their claims with proof on or before **22nd September, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties



Date: 09th September, 2019
Place: Mumbai

Hiral Miten Shah

Interim Resolution Professional
Chaya Health Care Private Limited